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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

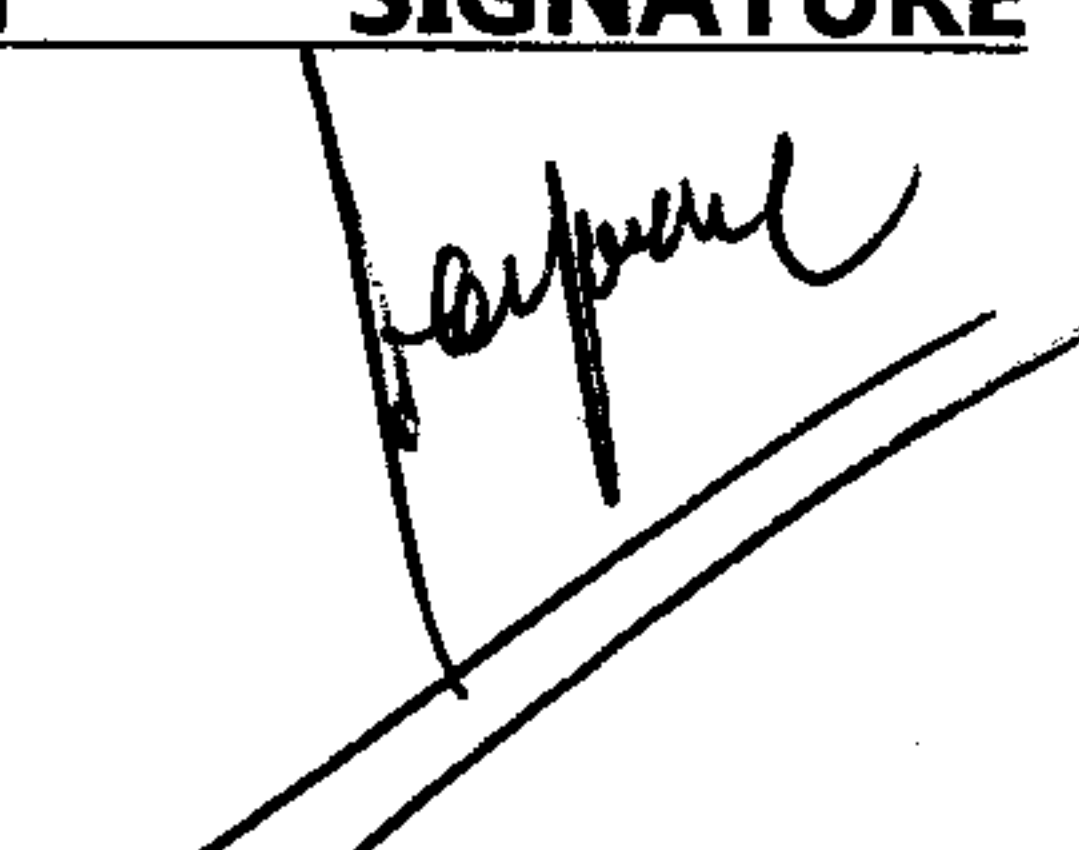
**Co. Appeal No. 211/252/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2018**

Name of the Company: Nishith Dand  
(Sure Safety Pvt Ltd.)  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA HITEN PARIKH	PCA	PETITIONER	
2.				

**ORDER**

Mr. Hiten Parikh PCA is present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The representation of the Income Tax Department is forwarded to this Court by letter dated 08.06.2018 which is still awaited.

The Registry is directed to issue a reminder notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

List the matter on 25.06.2018 for arguments.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 13<sup>th</sup> day of June, 2018.